

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

CONTEMPT PETITION NO.170/00127/2019

IN

ORIGINAL APPLICATION No.170/00241/2018

DATED THIS THE 6TH DAY OF FERUARY 2020

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI CV. SANKAR, MEMBER (A)

Sri.S.Srinivas Kumar
Aged about 48 years
S/o Late R.Shamanna
Working as Date Entry Operator
At the Employees' Provident
Fund Organization
Residing at No.8, 6th cross
Panduranganagar
Bannerghata Road
Bengaluru-560076.

...Petitioner

(By Shri Siddharth P. Desai...Advocate)

Vs.

1. Shri Sunil Barthwal
Central Provident Fund
Commissioner
Office of the Employees'
Provident Fund Organization
Head Office
Bhavishyanidhi Bhawan
14 Bhikaji Cama Place
New Delhi-110 066.

2. Shri RadhaKrishnan Singh
Additional Central Provident
Fund Commissioner
Office of the Additional Central
Provident Fund
'Kaveri', Bhavishya Nidhi Enclave

HMT Main Road,
Jalahalli
Bengaluru-560 013.

3. Shri J.Hari
Assistant Provident Fund
Commissioner
Office of the Employees' Provident
Fund Organization
Regional Office, Bilvasree Arcade,
1st Floor, 15th Cross
S.I.T. Main Road, Tumkur-572 103.

...Respondents

(By Shri M.Pradeep, Advocate)

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

Heard. Respondents file compliance report. The applicant objects to it by saying that a 100% compliance has not yet been made. But then, as Hon'ble Apex Court had clarified in several matters that it is substantial compliance which is the matter and not by inch by inch the differences to be settled. Therefore, we will grant liberty to the applicant to challenge it, if there are still things to be looked into, otherwise, Contempt Petition is dismissed. Notices are discharged, but with liberty, if it is not paid within 2 weeks. No order as to costs.

(CV. SANKAR)
MEMBER (A)

(DR. K.B. SURESH)
MEMBER (J)

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